

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF EDU SMART SERVICES PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Edu Smart Services Private Limited
2.	Date of incorporation of corporate debtor	2.7.2009
3.	Authority under which corporate debtor is incorporated /Registered	Registrar of Companies –Delhi & Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U80902DL2009PTC191840
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office :- L-2 , 2 nd Floor , Gopala Tower , Rajendra Place, New Delhi -
6.	Date of closure of Insolvency Resolution Process	23.3.2021
7.	Liquidation commencement date of corporate debtor	23.3.2021
8.	Name and registration number of the insolvency professional acting as liquidator	IBBI/IPA-00/IP-P00204/2017-18/10393
9.	Address and e-mail of the liquidator, as registered with the Board	D-1B ,9A , Janakpuri , New Delhi – 11058 Email :- ritu_rastogi1@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the liquidator	D-1B ,9A , Janakpuri , New Delhi – 11058 Email :- ipedusmart@gmail.com
11.	Last date for submission of claims	22.4.2021

Notice is hereby given that the National Company Law Tribunal – Principal Bench has ordered the commencement of liquidation of the Edu Smart Services Pvt. Ltd. on 23.3.2021.

The stakeholders of Edu Smart Services Pvt. Ltd. are hereby called upon to submit their claims with proof on or before 22.4.2021, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



Ritu Rastogi
Liquidator of Edu Smart Services Private Limited
Reg.No. IBBI/IPA-00/IP-P00204/2017-18/10393



Date : 26.3.2021

Place : New Delhi

TRANSMISSION CORPORATION OF TELANGANA LIMITED, HYDERABAD

e-TENDER NOTICE

The TSTransco invites online Bids under e-procurement.

Sl.No.	Specification No.	Name of the work
1	TSPMM41-07/2021	Supply of 132kV Circuit Breakers.
2	TSPMM41-08/2021	Supply of 220kV Circuit Breakers.
3	TSPMM12-09/2021	Supply, erection, testing and commissioning of i) Item-I: 1 No. 420kV 80 MVA Bus Reactor ii) Item-II: 1 No. 420kV 53 MVA Switchable Line Reactor (with NGR)
4	TSPMM22-11/2021	Supply of Suspension Hardware, Tension Hardware & Compression Joints for T3.15mm HTGS Earth Wire.
5	TSPMM12-12/2021	Supply of i) Item-I: 8 Nos. 100MVA 220/132/11kV Auto Transformers ii) Item-II: 5 Nos. 80 MVA 132/130kV Power Transformers iii) Item-III: 5 Nos. 50 MVA 132/130kV Power Transformers iv) Item-IV: 5 Nos. 31.5 MVA 132/130kV Power Transformers

Tenders can have further details and download the tender schedule from e-procurement market place i.e. <http://tender.telangana.gov.in> (Telangana state). Contact Nos: Chief Engineer/P&MM TSTransco Phone: 040-23396000, Extn. 3736/3583/3278/3521/3334/3670/3636/3522/3748/3487/3468/3332, Fax No:040-2333373, www.tstransco.gov.in
RO No: 34/20
Sd/- Chief Engineer/P&MM

THE TRAVANCORE-COCHIN CHEMICALS LIMITED
(A GOVERNMENT COMPANY)
P.O. No.4004, Udyogamandal P.O., Kochi-683 501, Kerala, India
Phone: 0484 - 2546289, 2546515
CIN: U24299KL1951SGC001237, GSTIN: 32AAACT62078121
Email: purchase@tcckerala.com, Website: www.tcckerala.com

E-TENDER

Invited E-Tender for the following through <http://etenders.kerala.gov.in>. All relevant details, Tender Document and Corrigendum if any, can be downloaded from the above website only.

Sl. No.	Tender ID	Description	Last date of submitting offer
1	2020_TCCL_401298.4	Supply of Anthracite	12.04.2021

Sd/-
Authorized Signatory
(AGMMT)

SIDCUL CONCOR INFRA COMPANY LTD
(A Joint Venture Company of CONCOR and SIDCUL Uttarakhand)
Plot No. 4 & 5, Sector 14, IIE, SIDCUL, Pantnagar, Rudrapur (U.S. Nagar), Uttarakhand-263153

TENDER NOTICE (E-tendering Mode Only)

Online "Professional Services for Survey of Containers/Cargo and Inventory Management at MMPL Pantnagar, Uttarakhand" only through e-tender cum reverse auction mode (in two bid system).

SCIL/Proc-A/ITC-SURVEY/PANTNAGAR/2021

Name of Work: Professional Services for Survey of Containers/Cargo and Inventory Management at MMPL/Pantnagar, Uttarakhand

Estimated cost: ₹ 1.24,95,405/- (including GST) for 4+1 years.

Period of the contract: 4+1 years

Earnest Money Deposit*: Exempted for all bidders.

Cost of Document*: ₹ 1,000/- inclusive of all taxes and duties through e-payment

Tender Processing Fee*: ₹ 5,310/- inclusive of all taxes and duties (Non-refundable) through e-payment

Date of Sale (On line): From 27.03.2021: 15.00 hrs. to 15.04.2021 (upto 16.00 hrs)

Last Date & Time of submission: 16.04.2021 at 15.00 hrs.

Date & Time of Opening: 19.04.2021 at 15.30 hrs.

* Through e-Payment

For eligibility criteria and other details please log on to www.concorindia.com or eprocure.gov.in or www.tenderwizor.com. Bidders are requested to visit the websites regularly. SCIL reserves the right to reject any or all the tenders without assigning any reasons thereof. For complete details log on to www.tenderwizor.com.

DIRECTOR/SCIL

BIGBLOC CONSTRUCTION LIMITED
CIN : L45200GJ2015PLC083577
Regd. office: 6th Floor, A-801/B, International Trade Centre, Majura Gate, Ring Road, Surat 395 002. (Gujarat) INDIA.
Phone: +91-261-2463261, 2463262, 2463263, Fax: +91-261-2463264
Email: bigblockconstructionltd@gmail.com Website: www.bigblockconstruction.com

PUBLIC ANNOUNCEMENT / NOTICE IN ORDER TO PROTECT THE INTEREST OF THE SHAREHOLDERS AND INVESTOR COMMUNITY

Bigblock Construction Limited is listed on the BSE Ltd. and National Stock Exchange of India Ltd. It has come to the attention of the Stock Exchanges and the Company that certain persons and / or entities have been circulating communications (unsolicited messages of the Company's securities) through WhatsApp, Telegram, SMS, etc. to purchase / deal in the shares of the Company. In this regard, it should specifically be noted that such communications unsolicited messages have not been directly or indirectly solicited or prompted by the Company or its promoters, promoter group, directors, KMP's, employees nor does the Exchanges endorse communications of such nature in any manner whatsoever. Investors beware while dealing based on unsolicited Stock Tip / Recommendation circulated by unauthorized / unregistered entities, received through WhatsApp, Telegram, SMS, Calls, etc. and take an informed decision before investing. It should be specifically noted that any person who chooses to participate in any transaction pursuant to such communications (whether as buyer or seller), does so entirely at their own risk. The Company and its Promoters, promoter group, directors, KMP's, employees are not directly or indirectly involved in the activity of circulation of such unsolicited messages containing stock tip or recommendation in any manner and also against the unsolicited messages containing Stock Tip / Recommendation circulated by unauthorized / unregistered entities. The Company is going to take legal action against the unauthorized/unregistered entities who are circulating the same. The Company will take necessary steps as guided by the Stock exchanges to stop the above in order to protect the interest of the Shareholders and investor community at large.

For BIGBLOC CONSTRUCTION LIMITED
Sd/-
(Shyam Kapadia)
Company Secretary

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

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4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U80902DL2009PTC191840
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: 2L, 2nd Floor, Gopala Tower, Rajendra Place, New Delhi - 110008
6.	Date of closure of Insolvency Resolution Process	23.3.2021
7.	Liquidation commencement date of corporate debtor	23.3.2021
8.	Name and registration number of the insolvency professional acting as liquidator	IBBI/PA-001P/P00204/2017-18/10393
9.	Address and e-mail of the liquidator, as registered with the Board	D-1B, 9A, Janakpuri, New Delhi - 110058 Email: ritu_rastogi@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the liquidator	D-1B, 9A, Janakpuri, New Delhi - 110058 Email: ipedusmart@gmail.com
11.	Last date for submission of claims	22.4.2021

Notice is hereby given that the National Company Law Tribunal - Principal Bench has ordered the commencement of liquidation of the Edu Smart Services Pvt. Ltd. on 23.3.2021. The stakeholders of Edu Smart Services Pvt. Ltd. are hereby called upon to submit their claims with proof on or before 22.4.2021, to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means at ipedusmart@gmail.com. Submission of false or misleading proof of claims shall attract penalties.

Date: 26/03/2021
Place: New Delhi
Liquidator of Edu Smart Services Private Limited
Reg.No. IBBI/PA-001P/P00204/2017-18/10393

ANDHRA PRADESH STATE FINANCIAL CORPORATION
Head Office: 5-9-194, Chirag Ali Lane, Hyderabad-500001.

Un-audited financial results for the half year ended 30.09.2020

Sl. No.	Particulars	Half Year ended		Year ended
		30.09.2020 (Unaudited)	30.09.2019 (Unaudited)	
1	Interest earned (a) + (b) + (c) + (d)	8153.25	13437.05	32612.89
	(a) Interest on Loans & Advances	8128.86	13401.05	32496.15
	(b) Income on Investments	5.69	12.30	19.44
	(c) Interest on deposits with Banks	0.00	0.58	20.14
	(d) Others	18.70	23.12	77.16
2	Other Income	369.61	612.97	10032.78
3	Total Income (1+2)	8522.86	14050.02	42645.67
4	Interest Expended	4489.58	6116.69	11422.09
5	Operating Expenses (i) + (ii)	2853.30	2820.07	19705.98
	(i) Employees Cost	2515.98	2486.38	5787.15
	(ii) Other operating expenses including bad debts written off	337.32	333.69	13918.83
6	Total Expenditure (4+5) excluding provisions & contingencies	7342.88	8936.76	31128.07
7	Operating Profit before Provisions and Contingencies (3 - 6)	1179.98	5113.26	11517.60
8	Provisions (other than tax) and Contingencies	0.00	0.00	2067.71
9	Exceptional Items	0.00	0.00	0.00
10	Profit (+)/Loss(-) from Ordinary Activities before tax (7-8-9)	1179.98	5113.26	9449.89
11	Tax Expense	265.33	1086.41	2441.79
12	Net Profit (+)/Loss(-) from Ordinary Activities after tax (10 - 11)	914.65	4026.85	7008.10
13	Extraordinary Items (net of tax expense)	0.00	0.00	0.00
14	Net Profit (+)/Loss(-) for the period (12-13)	914.65	4026.85	7008.10
15	Paid-up equity share capital	16472.24	16472.24	16472.24
16	Reserves excluding Revaluation Reserves	55501.39	54494.09	54586.74
17	Analytical Ratios			
	(i) Capital Adequacy Ratio	39.96%	31.48%	36.70%
	(ii) Earnings Per Share (EPS)	5.55	24.45	42.54
18	NPA Ratios			
	(a) Net NPA	--	--	16189.64
	(b) % of Net NPA	--	--	10.12%
	(c) Return on assets	--	--	3.00%

NOTE:
a) Provision for Non-Performing Assets will be assessed at the end of the year.
b) The above un-audited financial results have been prepared as per format prescribed in Regulations 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The Half yearly results are available on the Corporation's web site at www.apscf.com

Date: 26/3/2021
Place: Hyderabad
Sd/-
Managing Director

THE WATERBASE LIMITED
Regd Office : Ananthapuram Village T P Gudur Mandal, Nellore, Andhra Pradesh -524 344.
Ph: +91-9100018037 E-mail : investor@waterbaseindia.com
Website : www.waterbaseindia.com CIN : L05005AP1987PLC018436

NOTICE is hereby given that the following share certificates issued by the company are stated to be transferred and the registered holders of the shares have applied to the company for transfer of share certificate.

TRANSFER OF SHARE CERTIFICATES

Transferor	Transferee	Folio No.	Certificate No.	Distinctive Nos.	Shares
Credit Capital Venture Fund India Ltd	Laxmi Khandelwal	00000414	144636	3177967 - 3178066	100
KAMALA DESHPANDE	Laxmi Khandelwal	00054871	24468	13188701 - 13188800	100
Credit Capital Venture Fund India Ltd	Laxmi Khandelwal	00060519	96708	20255701 - 20255800	100
Credit Capital Venture Fund India Ltd	Laxmi Khandelwal	00060519	96709	20255801 - 20255900	100

Any person who has a claim in respect of the abovementioned shares, should lodge such claim with the Company at its Registered Office within 30 days from this date along with appropriate documentary evidence thereof in support of such claim, else the Company will proceed to transfer the securities in favour of Mrs. Suman Sethi without any further intimation.

By order of the Board
R Sureshkumar
CFO & Compliance Officer

Place : Chennai
Date : 26 March, 2021

BAJAJ HOLDINGS & INVESTMENT LIMITED
CIN: L65100PN1945PLC004656
Regd Office: Bajaj Auto Limited Complex, Mumbai-Pune Road, Akurdi, Pune 411 035. Tel: (020) 66106063 | Fax: (020) 27407380
Website: www.bhil.in | Email ID: investors@bhil.in

PUBLIC NOTICE

Pursuant to Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and other applicable provisions, NOTICE IS HEREBY GIVEN that a meeting of the Board of Directors will be held on **Thursday, 29 April 2021** in Pune to consider, inter alia, the audited financial results for the year ending 31 March 2021 and recommendation of dividend on equity shares, if any, for the said year.

After the conclusion of the meeting, the outcome thereof will be available on the website of the Company as also on the website of BSE Limited and National Stock Exchange of India Limited viz. www.bseindia.com and www.nseindia.com respectively

For Bajaj Holdings & Investment Limited,
Sriram Subbramaniam
Company Secretary
Pune
Dated: 26 March 2021

CIN: L35912MH1975PLC018376

MAHARASHTRA SCOOTERS LIMITED
Regd Office: C/o Bajaj Auto Limited Complex, Mumbai-Pune Road, Akurdi, Pune 411 035
Tel: (020) 66107150 Fax: (020) 27407380
Website: www.mahascoters.com
Email ID: investors_msl@bajajauto.co.in

PUBLIC NOTICE

Pursuant to Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and other applicable provisions, NOTICE IS HEREBY GIVEN that a meeting of the Board of Directors will be held on **Wednesday, 28 April 2021** in Pune to consider, inter alia, the audited financial results for the year ending 31 March 2021 and recommendation of dividend on equity shares, if any, for the said year.

After the conclusion of the meeting, the outcome thereof will be available on the website of the Company as also on the website of BSE Limited and National Stock Exchange of India Limited viz. www.bseindia.com and www.nseindia.com respectively.

For Maharashtra Scooters Limited,
Sriram Subbramaniam
Company Secretary
Pune
Dated: 26 March 2021

This advertisement is for information purposes only and does not constitute an offer or an invitation or a recommendation to purchase, to hold or sell securities. This is not an announcement for the offer document. All capitalized terms used herein and not defined herein shall have the meaning assigned to them in the letter of offer dated February 23, 2021 (the "Letter of Offer" or "LOF") filed with the BSE Limited ("BSE") and the Securities and Exchange Board of India ("SEBI").

AUTHUM AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED

Authum Investment & Infrastructure Limited ("Company" or "Issuer") was originally incorporated under the provisions of the Companies Act, 1956 on July 17, 1982 under the name and style "Astral Traders Limited" and Certificate of Commencement of Business pursuant to section 149(3) of the Companies Act, 1956 was issued on July 28, 1982 by the Registrar of Companies, West Bengal. Subsequently the name of the Company was changed to "Subhash Yurim Textiles Limited" and a fresh Certificate of Incorporation consequent upon change of name was issued on November 15, 1995 by the Registrar of Companies, West Bengal. Further, the name of the Company was again changed to "Pentium Investments & Infrastructures Limited" and a fresh Certificate of Incorporation consequent upon change of name was issued on March 13, 2008 by the Registrar of Companies, West Bengal. Subsequently, the name of the Company was changed to its present name, "Authum Investment & Infrastructure Limited" and a fresh Certificate of Incorporation consequent upon change of name was issued on August 5, 2010 by the Registrar of Companies, West Bengal. Pursuant a resolution passed by the members of the Company dated September 30, 2016 and vide order of Regional Director (ER), Kolkata dated August 28, 2018, the Company was transferred to Registrar of Companies, Mumbai, Maharashtra ("RoC"). Our Company is also registered as an NBFC without accepting public deposits with Reserves Bank of India.

Registered Office: 707, Raheja Centre, Free Press Journal Marg, Nariman Point, Mumbai - 400 021 | Tel: +91 22 67472117
Contact Person: Hitesh Vora, Company Secretary and Compliance Officer | E-mail: secretarial@authum.com | Website: www.authum.com

Corporate Identification Number: L51109MH1982PLC319008

OUR PROMOTER: ALPANA DANGI

ISSUE OF 46,11,236 EQUITY SHARES OF FACE VALUE ₹ 10 EACH ("RIGHTS EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹ 81 PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ 71 PER EQUITY SHARE) (THE "ISSUE PRICE"), AGGREGATING ₹ 3,735.10 LAKHS ON A RIGHTS BASIS TO THE EXISTING EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 02 (TWO) RIGHTS EQUITY SHARE FOR EVERY 05 (FIVE) FULLY PAID UP EQUITY SHARES HELD BY THE EXISTING EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS FEBRUARY 19, 2021 (THE "ISSUE").
THE ISSUE PRICE FOR THE RIGHTS EQUITY SHARES WAS 8.1 TIMES THE FACE VALUE OF THE EQUITY SHARES. FOR FURTHER DETAILS, PLEASE REFER TO THE CHAPTER TITLED "TERMS OF THE ISSUE" ON PAGE 136 OF THE LETTER OF OFFER.

BASIS OF ALLOTMENT

The Board of Directors of Authum Investment & Infrastructure Limited wishes to thank all its Equity Shareholders and investors for the response to the Company's Rights Issue of Equity Shares, which opened for subscription on Monday, March 1, 2021 and closed on Monday, March 15, 2021 and the last date for market renunciation of Rights Entitlements was Tuesday, March 09, 2021. Out of the total 333 Applications for 64,06,843 Equity Shares (including 42 applications for 22,294 Equity Shares received through the optional mechanism i.e. B-WAP and 291 applications for 63,84,549 Equity Shares received through Application Supported by Blocked Amount ("ASBA"). Applications for 1,11,602 Equity Shares were rejected due to technical reasons as disclosed in the LOF. The total number of valid applications received were 141 for 62,95,241 Equity Shares, which aggregates to 138.93% of the total number of Equity Shares allotted under the issue. In accordance with the LOF and on the basis of allotment finalized on March 23, 2021 in consultation with the Registrar to the Issue and BSE Limited, the Designated Stock Exchange for the Issue, the Company has on March 23, 2021 allotted 46,11,236 Equity Shares to the successful applicants. We hereby confirm that all the valid applications have been duly considered for Allotment.

1. Information regarding total number of Applications received through both ASBA process and B-WAP facility:

Category	Total number of Applications received (including through B-WAP facility) - (before technical rejections)		Equity Shares applied for (before technical rejections)			Equity Shares allotted		
	Number	%	Number	Value (₹)	%	Number	Value (₹)	%
Eligible Equity Shareholders	311	93.39	63,04,608	51,06,73,248	98.40	46,09,797	37,33,93,557	99.97
Renouncees	22	6.61	1,02,235	82,81,035	1.60	1,439	1,16,559	0.03
Total	333	100.00	64,06,843	51,89,54,283	100.00	46,11,236	37,35,10,116	100.00

2. Basis of Allotment

Category	No. of Valid Applications Received and considered for allotment	No. of Equity Shares accepted and allotted against Rights Entitlement (A)	No. of Equity Shares accepted and allotted against Additional Equity Shares applied for (B)	Total Equity Shares accepted and allotted (A+B)
Eligible Equity Shareholders	121	30,45,533	15,64,264	46,09,797
Renouncees	20	1,439	-	1,439
Total	141	30,46,972	15,64,264	46,11,236

Intimations for Allotment/refund/rejection cases: The dispatch of allotment advice cum refund intimation and question for rejection, as applicable, to the investors has been completed on March 25, 2021. The instructions to (i) ICICI Bank Limited ("Banker to the Issue") for processing refund through NEFT/RTGS/direct credit for Applications using B-WAP facility was given on March 24, 2021 and (ii) SCBS for unblocking folios in case of ASBA Applications were given on March 24, 2021. The Listing application was executed with BSE on March 24, 2021. The credit of Equity Shares in dematerialized form to respective demat accounts of allottees was completed on March 26, 2021. No physical shares were tendered in the Rights Issue. Pursuant to the listing and trading approvals granted to be granted by BSE, the Rights Equity Shares Allotted in the issue is expected to commence trading on BSE on March 30, 2021. In accordance with the SEBI circular dated January 22, 2020, the request for extinguishment of rights entitlement was completed on March 26, 2021.

INVESTORS MAY PLEASE NOTE THAT THE EQUITY SHARES CAN BE TRADED ON THE STOCK EXCHANGES ONLY IN DEMATERIALIZED FORM.
DISCLAIMER CLAUSE OF BSE (DESIGNATED STOCK EXCHANGE): "It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the letter of offer has been cleared or approved by BSE Limited, nor does it certify the correctness or completeness of any of the contents of the letter of offer. The investors are advised to refer to the letter of offer for the full text of the Disclaimer clause of the BSE Limited". The Investors are advised to refer to the Letter of Offer for the full text of the "Disclaimer Clause of BSE" on page 131 of the Letter of Offer.

LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE
SHRENI SHARES PRIVATE LIMITED Office No. 102, 1st Floor, Sea Lord CHS, Plot No. 1/B, 1/A, Survey No. A-12, Ram Nagar, Borivali (West), Mumbai- 400092, Maharashtra, India Telephone: +91-22-28088456 Email: shrenishares@gmail.com Website: www.shreni.in Investor grievance: info@shreni.in Contact Person: Parth Shah SEBI Registration Number: INM000012759 Validity of Registration: Permanent	BIGSHARE SERVICES PRIVATE LIMITED 1st floor, Bharat Tin Works Building, Opp. Vasant Oasis, Makwana Road, Marol, Andheri (East), Mumbai- 400 059, Maharashtra, India. Telephone: +91 22 6263 8200 E-mail: rightsissue@bigshareonline.com Website: www.bigshareonline.com Contact person: Arvind Tandel Investor grievance: investor@bigshareonline.com SEBI Registration No: INR000001385 Validity of Registration: Permanent

Investors may contact the Registrar or the Company Secretary and Compliance Officer for any pre issue or post issue related matter. All grievances relating the ASBA process or the optional mechanism i.e. B-WAP process may be addressed the Registrar, with a copy to the SCBS (in case of ASBA process), giving folio details such as name, address of the Applicant contact numbers, e-mail address of the sole/first holder, folio number or demat account number, number of Rights Equity Shares applied for, amount blocked (in case of ASBA process) or amount debited (in case of B-WAP process) ASBA Account number, and the Designated Branch of the SCBS where the Application Form or the plain paper applications as the case may be, was submitted by the Investors along with a photocopy of the acknowledgement slip (in case of ASBA process) and copy of the e-acknowledgement (in case of B-WAP process).

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES OR THE BUSINESS PROSPECTS OF THE COMPANY.

For Authum Investment & Infrastructure Limited
Sd/-
Hitesh Vora
Company Secretary and Compliance Officer
Disclaimer: Our Company is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to issue Equity Shares on a rights basis and has filed a Letter of Offer with the Securities and Exchange Board of India and BSE Limited. The Letter of Offer shall be available on the website of SEBI at www.sebi.gov.in, the website of the BSE at www.bseindia.com, the website of the Company at www.authum.com and the website of the Lead Manager at www.shreni.in. Investors should note that investment in equity shares involves a high degree of risk and are requested to refer to the Letter of Offer including the section "Risk Factors" beginning on page 21 of the Letter of Offer. This announcement has been prepared for publication in India and may not be released in the United States. This announcement does not constitute an offer of Equity Shares for sale in any jurisdiction, including the United States, and any Equity Shares described in this announcement may not be offered or sold in the United States absent registration under the US Securities Act of 1933, as amended, or an exemption from registration. There will be no public offering of Equity Shares in the United States.

Raka

UJJIVAN
Build a Better Life

Ujjivan Financial Services Limited
CIN No: L65999KA2004PLC053529
Registered Office: Grape Garden, No. 27, 3rd A Cross, 48th Main, 6th Block, Koramangala, Bengaluru 560 095; Phone: +91 80 40712121; Email: compliance@ujjivanfin.com, www.ujjivan.com

POSTAL BALLOT NOTICE

Notice is hereby given pursuant to the provisions of Section 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act"), read with the Companies (Management and Administration) Rules, 2014, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretarial Standard issued

